

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00061/2019

Jabalpur, this Monday, the 28th day of January, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

K.K. Uikey S/o Shri Smarath Uikey, Aged about 56 years Working as Inspector (Now Superintendent) Office of the Deputy Commissioner, CGST and Central Excise Jagannath Baba Nagar, Datala Road, Chandrapur (M.S.) PIN 442401 **-Applicant**

(By Advocate –**Shri A.S. Raizada**)

V e r s u s

1. Union of India, Through the Revenue Secretary Government of India, through Ministry of Finance Department of Revenue North Block New Delhi 110 011
2. Chairperson Government of India, Ministry of Finance, Department of Revenue Central Board of Indirect Tax and Customs North Block Raisinha Hills New Delhi PIN 110011
3. Principal Chief Commissioner, CGST and Central Excise and Custom 35-C Mother Teresa Marg, Administrative Area, Arera Hills, Bhopal District Bhopal (M.P.) PIN Code 462011
4. The Commissioner, CSGT and Central Excise and custom Manik Bagh Palace Indore (M.P.) Pin Code 452001 Post Box No.10 **- Respondents**

O R D E R (Oral)
By Navin Tandon, AM:-

The applicant is an employee with the respondent department. He has been served with a charge sheet on 10.11.2016 (Annexure A-1).

2. The applicant submits that the Inquiry Officer was appointed on 13.06.2017 (Annexure A-4). The nomination of Inquiry Officer has subsequently been changed on 03.05.2018 (Annexure A-5).

3. The applicant relied upon Government of India, Ministry of Finance, Department of Revenue DO dated 31.05.2017 (Annexure A-6) as well as the notification dated 02.06.2017 (Annexure A-7) issued by the DoP&T regarding sub-rule (24) of Rule 14 of CCS (CCA) Rules, 1965.

4. The applicant has submitted representation dated 23.07.2018 (Annexure A-9), which has not been decided till date.

5. We dispose of this Original Application at the admission stage itself, without going into the merits of this case, with a direction to the competent authority of the respondents to consider and decide the applicant's representation dated 23.07.2018 (Annexure A-9), if not already decided, within a period of 60 days from the date of receipt of a certified copy of this order, by passing a reasoned and speaking order. The decision so taken should be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

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(Navin Tandon)
Administrative Member